

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00350/2015

DATE OF ORDER: 01.04.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

1. Vikas Rawat S/o Shri Murli Dhar, aged 33 years, by caste Rawat R/o Q. No. 121, Type-II, Income Tax Colony, Jyoti Nagar, Jaipur. At present Stenographer-II, Director General of Income Tax (Investigation), Income Tax Department, Jaipur.
2. Jitendra Singh S/o Shri Noo Singh, aged 26 years, By caste Gaderia, R/o Q. No. 10/11, South West Block, Alwar, at present Stenographer Grade-II, Income Tax Department, Alwar.
3. Mohd. Arif Ansari S/o Mohd. Islam Ansari, aged 31 years, By caste Muslim, R/o Gali No. 9, Near Madarsa, Delhi Gate, Ajmer, at present Stenographer Grade-II, Income Tax Department, Ajmer.
4. Kuldeep Kumar S/o Shri Ishwar Singh, aged 31 years, by caste Nai R/o Q. No. 14/I, South West Block, Kala Kooa, Income Tax Colony, Alwar, Rajasthan, at present Stenographer-II Income Tax Department, Alwar.
5. Mukesh Kumar S/o Shri Ram Singh, aged 24 years, by caste Kumhar R/o Punjawati, Village Buhana, Udaipur, at preset Stenographer Grade-II, Income Tax Department, Udaipur.
6. Veer Singh S/o Than Sigh, aged 24 years, by caste Koli, R/o 134/II, Income Tax Colony, Near Rungata Hospital, Malviya Nagar, Jaipur, at present Stenographer Grade-II, Income Tax Department, Jaipur.
7. Ram Raj S/o Shri Ayodhya Prasad, aged 26 years, by caste Maurya R/o Q. No. 35/II, Custom Colony, Mahaveer Nagar-III, Kota.

....Applicants

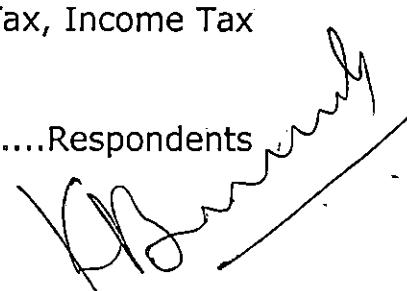
Mr. Dheeraj Aseri, proxy counsel for
Mr. Punit Singhvi, counsel for applicants.

VERSUS

1. Union of India through its Finance Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. The Staff Selection Commission through its Chairman, Ministry of DOPT, Government of India, Block No. 12, CGO Complex, Lodhi Road, New Delhi – 110003.
3. The Principal Chief Commissioner of Income Tax, Income Tax Department, Near Statute Circle, Jaipur.

....Respondents

Mr. Gaurav Jain, counsel for respondents.



ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Learned proxy counsel for the applicants submits that the Original Application has become infructuous and, as such, he wants to withdraw it. Prayer allowed. Therefore, the Original Application is dismissed as withdrawn.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

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